

ITEM NO.3

COURT NO.11
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II-B

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3184/2024
(Arising out of impugned final judgment and order dated 12-02-2024
in CRM-M No. 4171/2022 passed by the High Court Of Punjab & Haryana
at Chandigarh)

OM PRAKASH

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 56237/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 56238/2024 - EXEMPTION FROM FILING O.T.)

Date : 30-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Shailesh Madial, Sr. Adv.
Mr. Sachin Pahwa, Adv.
Mr. Brijesh Pandey, Adv.
Mr. Vaibav Sabharwal, Adv.
Mr. Ram Narayan Mohanty, Adv.

Mr. Kanchan Kumar Jha, Adv.
Mr. Sandeep, Adv.
Mr. Anilendra Pandey, AOR

For Respondent(s) Mr. Shekhar Raj Sharma, D.A.G.
Ms. Noopur Singhal, Adv.
Mr. Samar Vijay Singh, AOR
Ms. Nidhi Narwal, Adv.
Ms. Sabarni Som, Adv.
Ms. Priti Dutta, Adv.
Mr. Pankaj Kumar, Adv.
Mr. Sidharth Arora, Adv.
Mr. Vaibhav Tiwari, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Fateh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request made by learned counsel for respondent
no. 4, two weeks' time is granted to file counter affidavit.

List on 23.08.2024.

The interim order granted by this Court is extended till
the next date of hearing.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)

